GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 702 TO BE ANSWERED ON DECEMBER 04, 2025

PROVISIONS FOR PERSONS WITH DISABILITIES UNDER PMAY-URBAN

NO. 702. SHRI LUMBARAM CHOUDHARY:

SHRI MANISH JAISWAL:

SMT. POONAMBEN HEMATBHAI MAADAM:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SMT. KAMLESH JANGDE:

SMT. VIJAYLAKSHMI DEVI:

SHRI DULU MAHATO:

SHRI CHANDAN CHAUHAN:

SMT. KAMALJEET SEHRAWAT:

SHRI BALABHADRA MAJHI:

SMT. D K ARUNA:

SHRI RADHESHYAM RATHIYA:

SHRI PARBHUBHAI NAGARBHAI VASAVA:

SHRI BHOJRAJ NAG:

SHRI CAPTAIN BRIJESH CHOWTA:

SHRI PRADEEP KUMAR SINGH:

SHRI NARAYAN TATU RANE:

SHRI AMAR SHARADRAO KALE:

SHRI RAHUL SINGH LODHI:

SHRI DINESHBHAI MAKWANA:

SHRI YOGENDER CHANDOLIA:

SMT. HIMADRI SINGH:

SHRI MITESH PATEL BAKABHAI:

SHRI BIDYUT BARAN MAHATO:

DR. RAJKUMAR SANGWAN:

SHRI BUNTY VIVEK SAHU:

SHRI GOPAL JEE THAKUR:

SHRI SHIVMANGAL SINGH TOMAR:

SMT. SMITA UDAY WAGH:

DR. HEMANG JOSHI:

SHRI MANOJ TIWARI:

SHRI HARIBHAI PATEL:

SHRI ANIL FIROJIYA:

SHRI SURESH KUMAR KASHYAP:

SHRI BIBHU PRASAD TARAI:

SHRI PRAVEEN PATEL:

SHRI DHAVAL LAXMANBHAI PATEL:

SHRI JUGAL KISHORE:

SHRI JAGDAMBIKA PAL:

SHRI ASHISH DUBEY:

DR. SANJAY JAISWAL:

SHRI NALIN SOREN:

SHRI KHAGEN MURMU:

SHRI NABA CHARAN MAJHI:

SHRI JANARDAN MISHRA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has incorporated specific provisions under Pradhan Mantri Awas Yojana-Urban (PMAY-U) and the proposed PMAY-U 2.0 to ensure priority, preference and reserved allotment for Persons with Disabilities (PwDs) in urban housing schemes;
- (b) if so, the details of the major provisions, guidelines and safeguards prescribed under these schemes, State/UT-wise and district-wise;
- (c) the number of beneficiaries identified and covered under the PwD category since the inception of the scheme along with the details of housing units sanctioned and completed for such beneficiaries, State/UT-wise and district-wise;
- (d) whether the Government has issued any guidelines, model frameworks or advisories to assist States/UTs and Urban Local Bodies in adopting inclusive, transparent and equitable mechanisms for allotment of houses to PwDs, if so, the details thereof;
- (e) the number of PwD beneficiaries supported under PMAY-U and the present status of ongoing housing projects, State/UT-wise and district-wise; and
- (f) whether the Government is providing technical-financial assistance to the States and proposes to introduce additional measures under PMAY-U or the forthcoming PMAY-U 2.0 to strengthen universal accessibility, barrier-free design standards and assistive infrastructure in affordable housing for PwDs and if so, the details thereof along with the current status of its implementation?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (f): 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs supplements the efforts of States/Union Territories (UTs), by providing Central Assistance under Pradhan Mantri Awas Yojana Urban (PMAY-U) since 25.06.2015 to provide pucca houses to eligible urban beneficiaries across the country. The scheme period, has been extended upto 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology.

Further, based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

Preference under the Scheme is given to Persons with Disabilities along with other vulnerable groups such as Widows, single women, Senior Citizens, Transgenders, persons belonging to Castes/Scheduled Tribes, Minorities and other weaker and vulnerable sections of the society. In addition, special focus is also given to Safai Karmi, Street Vendors identified under PMSVANidhi Scheme and under Pradhan **Mantri-Vishwakarma** different artisans Anganwadi workers, building and other construction workers, residents of slums/chawls and other groups identified during operation of PMAY-U 2.0. The scheme guidelines of PMAY-U 2.0 may be accessed at https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf.

PMAY-U & PMAY-U 2.0 are demand driven schemes and Government of India has not fixed any target for construction of houses. As per the Scheme Guidelines, selection of beneficiaries under different verticals through suitable means, formulation & execution of projects are done by States/ Union Territories (UTs). Under the schemes, preference has been provisioned for several categories of beneficiaries including Persons with Disabilities. The scheme guidelines of PMAY-U 2.0 may be accessed at https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf.

Based on the project proposal submitted by States/Union Territories (UTs), a total of 122.06 lakh houses, including 10.43 lakh under PMAY-U 2.0, have been sanctioned under the scheme by the Ministry, so far. Out of which, 113.85 lakh houses have been grounded and 96.02 lakh are completed/delivered to the beneficiaries across the country as on 24.11.2025. A total of 73,524 Persons with Disabilities (Divyangjan) have been benefited under these schemes, till date. State/UT and district wise details of Persons with Disabilities (Divyangjan) benefitted under the schemes can be accessed at https://pmay-urban.gov.in/PHQ/LSUQ-702.pdf.

As per the scheme guidelines for AHP vertical, necessary provisions of ramp and other facilities for barrier free access to ensure accessibility for Persons with Disabilities (Divyangjan) as mentioned under the provisions of Rights of Persons with Disabilities Act, 2016 is mandatory. Further, allotment of houses to identified eligible beneficiaries are made by States/UTs and Urban Local Bodies through an inclusive, transparent and equitable mechanisms. While making the allotment in AHP projects, the families with person with disability and senior citizens are to be allotted house preferably on the ground floor or lower floors.
